

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI
REGIONAL BENCH**

Service Tax Appeal No. 86587 of 2017

(Arising out of Order-in-Appeal No. PK/ST-I/221/16-17 dated 31.03.2017 passed by the Commissioner of Service Tax (Appeals)-I, Mumbai).

M/s. Edge Corporate Services Pvt. Ltd.

Appellant

717, Dalamal Towers, 7th floor,
211, Nariman Point, Mumbai 400 021.

Vs.

Commissioner of Service Tax-I, Mumbai

Respondent

5th floor, New Central Excise Building,
Maharshi Karve Road, Churchgate, Mumbai 400 020.

Appearance:

None for the Appellant

Shri Dilip Shinde, Assistant Commissioner, Authorised Representative
for the Respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. **A/86808/2021**

Date of Hearing: 16.09.2021

Date of Decision: 16.09.2021

PER: BENCH

When the matter was called for hearing today, the learned AR for the Revenue submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawn.

(Pronounced in the open court)

**(Sanjiv Srivastava)
Member (Technical)**

**(Dr. Suvendu Kumar Pati)
Member (Judicial)**